

a visual medium and hence projects information mainly visually. This is considered to be effective and adequate for the display of statutory notices like those referred to in the question.

(b) and (d) The visual notices in TV advertisements are written in sufficiently bold letters. The display time of visuals relating to statutory notices is determined by the time required by the viewers to read such notices and sufficient time is allowed for this purpose on TV as well as cinema.

(c) Central Board of Film Certification have been advised to contact the applicants of advertisement films already certified and get the necessary endorsements made in the certificates wherever statutory warning under Food Products Order, 1955 has not been included

(e) Printing of newspapers and magazines, including advertisements therein, are in the private sector. However, action can be taken against the erring advertisers/organizations under the law relating to the Food Products Orders, 1955.

Shifting of Telegraph Sub-Divisional Office from Kesavadasapuram to Neyyattinkara

1988 SHRI A. NEELALOHITHA-DASAN NADAR : Will the Minister of COMMUNICATIONS be pleased to state :

(a) Whether the Sub Divisional Officer, Telegraphs, Trivandrum, Divisional Engineer Telegraphs, Trivandrum and Director, Telecommunications, Trivandrum have recommended the shifting of Telegraph Sub Divisional Office now housed at Kesavadasapuram to Neyyattinkara; and

(b) if so, details of their recommendation and the action taken thereon ?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI VIJAY N. PATIL) : (a) Yes, Sir

(b) Orders for shifting of the headquarters of Trivandrum Telegraphs Sub Division from Trivandrum to Neyyattinkara have already been issued.

Demands of the Inmates of Mahila Ashram, Karnal

3990. SHRI AJIT BAG :
SHRI A. NEELALOHITHA-DASAN NADAR : Will the

Minister of LABOUR & REHABILITATION be pleased to state :

(a) Whether the inmates of Mahila Ashram, Karnal (Haryana), most of them being refugee widows, have given notice for launching, Dharna before Prime Minister's residence from 8 August, 1984;

(b) if so, what are their demands;

(c) whether they have submitted a memorandum, dated 17 July, 1984 to the Prime Minister in this regard ; and

(d) whether steps are being taken to settle their eight point charter of demands through talks with their representatives ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI DHARMAVIR) : (a) Yes, Sir.

(c) Yes, Sir.

(b) and (d) A Statement is laid on the table of the House. In view of the position explained, there is no need to hold any discussion.

Statement

The inmates of the Mahila Ashram, Karnal have put in various demand ; The position is summed up as under :-

(i) Site of resettlement

The migrant families have represented that they may either be settled at the site where the latrine blocks of the Ashram are situated or if they are to be shifted elsewhere then they may be allotted 150 sq. yds. per family for construction of a shop-cum-residence.

The site where the Mahila Ashram is earmarked for expansion of social welfare complex and cannot be made available for

resettlement of these families. The Haryana Govt. has selected a piece of land measuring 2 bighas and 19 biswas of land at Karnal for the resettlement of these families.

(ii) Resettlement assistance.

The inmates have requested for subsidy of Rs. 15000/- per family. Loan assistance for business/small trade will be given to the eligible families at the rate of Rs. 5000/- per family. The accommodation for these families will be constructed by the State Govt. with additional institutional finance. The contribution of the Govt. of India will be to the extent of Rs. 8000/- per a house and Rs. 1000/- for a shop.

(iii) Grant of maintenance allowance to 12 displaced persons families

This P.L. Home is administered by the State Govt. and it is for the State Govt. to consider this matter under the Rules framed by them.

(iv) Grant of financial assistance to the dp-families on the pattern of the scheme of assistance of the State Govt. applicable to the economically weaker sections.

As stated above the dp families are entitled to loan for business, houses and for shop as indicated under item (ii) above.

(v) Grant of maintenance assistance

Under the approved pattern, the maintenance assistance is admissible for 3 months to the families settled in business.

(vi) Increased in the rate of cash doles to Rs. 100/- per member of dp family.

The State Govt. with whom the matter was taken up has increased the rate of cash doles from Rs. 50/- to Rs. 75/- per inmate from 1.7.83.

(vii) Repairs of hutments occupied by the inmates.

The hutments were constructed in 1950 and these out-lived their life and are in

dilapidated condition. The State Govt. had carried out certain repairs to these huts and have also installed two additional water connections

(viii) Complaints against officials of the Ashram

The State Govt. who are administering the Ashram is concerned with this item.

Setting up of Fertilizer Plant at Mathura U.P.

3992. SHRI DIGAMBAR SINGH : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state whether with DCM Group backing out of the fertilizers project based on Bombay High Gas allotted to them at Shahjahanpur in Uttar Pradesh for want of finances, Government will consider the desirability of setting up the proposed project somewhere in Mathura District of Uttar Pradesh which is very backward industrially and will lessen the cost of transportation and also help utilisation of the Mathura Refinery Gas either in public sector or in joint sector or allotting it to some other Company like ICI Group who are already in the line ?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI VASANT SATHE) : M/s Shriram Fertilizers & Chemicals Limited is one of the parties to whom a gas-based fertilizer plant was allotted for implementation. They have shown interest in implementing the project at Shahjahanpur and have actually given an Action Plan of implementation. However in view of the conflicting reports about the company implementing the Project, the matter has been taken up with M/s. Shriram to reconfirm the various steps taken by them towards the implementation of the project.

Chemical Projects Sanctioned in Public Private Sectors in Seventh Plan

3993. SHRI DIGAMBAR SINGH : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state ;

(a) the particulars of the new projects for Chemicals (excluding Drugs, Pharmaceuticals